

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.120**  
IA-1886/2020  
In  
IB-889(ND)/2019

**IN THE MATTER OF:**

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

**...OPERATIONAL CREDITOR**

**...CORPORATE DEBTOR**

**SECTION :**

**U/s. 9 IBC, 2016**

**Order delivered on 19.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

Ms. Anjali Sharma, Advocate and MR. Atul Mittal, IP, for Respondents 1 & 2

Mr. Gaurav mitra, Adv., Mr. Aditya Gauri, Adv., Mr. Dhananjaya Sud, Adv. and Mr. Amar Vivek for R.P.

**ORDER**

**IA No. 1886/2020**

Both the sides are present. The Counsel for the Suspended Board of Directors is directed to give the details by coming Monday of the vehicles approachable in Delhi and NCR for handing over them physically to the Resolution Professional. In order to complete the process, the day, time and venue may be fixed by the parties on mutual understanding.

In relation to the other vehicles, the Resolution Professional may make efforts to take control and in case, any resistance is faced, then an appropriate Application will be filed to obtain an order for seeking co-operation of the Local Authority.

List the matter on 03.05.2021.

- Sd -  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.120**  
IA-1640 /2020  
In  
IB-889(ND)/2019

**IN THE MATTER OF:**

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

...OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION :**

U/s. 9 IBC, 2016

**Order delivered on 19.03.2021**

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**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

Ms. Anjali Sharma, Advocate and MR. Atul Mittal, IP, for Respondents 1 & 2

Mr. Gaurav mitra, Adv., Mr. Aditya Gauri, Adv., Mr. Dhananjaya Sud, Adv. and Mr. Amar Vivek for R.P.

**ORDER**

**IA No. 1640/2020**

Counsel for the both the sides are present. The Counsel for the Respondent prayed for time to file sur-rejoinder, the same may be filed within two weeks.

List the matter for making final submissions 03.05.2021.

— Sd —

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.120**

IA-2910/2020

In

IB-889(ND)/2019

**IN THE MATTER OF:**

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

**SECTION :**

**U/s. 9 IBC, 2016**

**Order delivered on 19.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

Ms. Anjali Sharma, Advocate and MR. Atul Mittal, IP, for Respondents 1 & 2

Mr. Gaurav mitra, Adv., Mr. Aditya Gauri, Adv., Mr. Dhananjaya Sud, Adv. and Mr. Amar Vivek for R.P.

**ORDER**

**IA No. 2910/2020**

Counsel for the Resolution Professional is present and prayed to withdraw the I.A. The prayer is allowed.

**The I.A. is dismissed as withdrawn.**

— Sdr

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sdr

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.120**  
CA-107/2019  
In  
IB-889(ND)/2019

**IN THE MATTER OF:**

M/s. Sonal Anand

Vs.

M/s. International Trenhing Pvt. Ltd.

...**OPERATIONAL CREDITOR**

...**CORPORATE DEBTOR**

**SECTION :**

**U/s. 9 IBC, 2016**

**Order delivered on 19.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

Ms. Anjali Sharma, Advocate and MR. Atul Mittal, IP, for Respondents 1 & 2

Mr. Gaurav mitra, Adv., Mr. Aditya Gauri, Adv., Mr. Dhananjaya Sud, Adv. and Mr. Amar Vivek for R.P.

**ORDER**

**CA No. 107/2019**

Both the sides are present. It is submitted by the Counsel for the Suspended Board of Directors that reply was filed on 28.01.2020 but the same is not uploaded on the DMS Portal. She is directed to get the same uploaded for the purpose of final hearing.

The Counsel for the Resolution Professional is directed to file supplementary affidavit giving detail of the record received from the IRP and the detail of record which is required to be provided by the Suspended board of Directors.

List the matter on 03.05.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.120**  
CA-872/2019  
In  
IB-889(ND)/2019

**IN THE MATTER OF:**

M/s. Sonal Anand

...OPERATIONAL CREDITOR

Vs.

M/s. International Trenhing Pvt. Ltd.

...CORPORATE DEBTOR

**SECTION :**

U/s. 9 IBC, 2016

**Order delivered on 19.03.2021**

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**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener/RP :

Ms. Anjali Sharma, Advocate and MR. Atul Mittal, IP, for Respondents 1 & 2

Mr. Gaurav mitra, Adv., Mr. Aditya Gauri, Adv., Mr. Dhananjaya Sud, Adv. and Mr. Amar Vivek for R.P.

**ORDER**

**CA No. 872/2019**

Both the sides are present. Rejoinder has already been filed. The counsel for the Respondents submitted that she has no time to go through the rejoinder and prayed for time.

The claims and contentions of both the parties are at variance as to the value of the subject property and it is suggested by the counsel for the applicant to appoint an Independent Valuer to seek report.

Keeping in view the suggestion made, the Counsels for the Suspended Board of Directors and the purchaser are directed to seek instructions from their client.

List the matter on 03.05.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**